

dismissed and the investigation of the case is still with the Mumbai Crime Branch. According to the Maharashtra State Government, the Mumbai Crime Branch, having a good track record of investigating sensational cases, is competent to handle this case.

Innocent person(s) from Kashmir jailed in bomb blast case

1138. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of any case where person(s) from Kashmir were jailed as under trials for more than 10 years in a bomb blast case and then released as innocent;
- (b) whether any compensation has been given or rehabilitation measures ensured;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) to (d) Yes, Sir. Suitable monetary compensation has been given to him. As regards his employment, he has given his unwillingness in writing for working in any Police Force.

CCTV cameras in Delhi

†1139. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a CCTV footage helped to nab the criminals involved in the case of kidnapping and rape of a woman;
- (b) the status of implementation of the scheme of installing CCTV cameras in Delhi at different spots in border area from security point of view;
- (c) the status of maintenance of these CCTV cameras;
- (d) whether any proposal to install CCTV cameras in different colonies and important locations of Delhi is under consideration; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) CCTV footage has helped in nabbing the criminals in many cases, but no case of kidnapping and rape has been solved.

†Original notice of the question was received in Hindi.